

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 126
192/2007

IN THE MATTER OF:

H.B Stock Holdings Ltd. Applicant/petitioner
v.
M/s. DCM Shriram Industries Ltd. & Ors. Respondent

SECTION : UNDER SECTION 397-398

Order delivered on 26.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

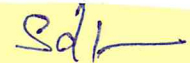
PRESENT:

For the Petitioner: Mr. Anant Garg, Mr. Kartik Bajpai, Advs.
For the respondent Mr. Nipun Malhotra, Adv. for R-16
Ms. Akriti Kataria, Ms. Amrita Panda, Advs. for R-1
Ms. Veronica Mohan, Adv. for R-22
Mr. Aamir Husain Naqvi, Adv.

ORDER

On behalf of the petitioner, a request for adjournment has been made on the ground that there is medical emergency in respect of the arguing counsel Mr. H.S Chandioke. No objection has been raised by the other side.

List for arguments on 02.07.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)